

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

I.A. NO.2 OF 2011 IN  
Petition(s) for Special Leave to Appeal (Civil) No.15174/2011

(From the judgement and order dated 25/03/2011 in WA No. 114/2011  
of The HIGH COURT OF ORISSA AT CUTTACK)

JOSHNA GOUDA Petitioner(s)

VERSUS

BRUNDABAN GOUDA & ANR Respondent(s)

(With appln(s) for modification and office report)

Date: 15/11/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ALTAMAS KABIR  
HON'BLE MR. JUSTICE SURINDER SINGH NIJJAR  
HON'BLE MR. JUSTICE J. CHELAMESWAR

For Petitioner(s) Mr. Raj Kumar Mehta, AOR]  
Mr. David A., Adv.  
Mr. Antaryam Upadhyay, Adv.

For Respondent(s)/ Mr. Debashis Mishra, Adv.  
Applicant

UPON hearing counsel the Court made the following  
O R D E R

We do not see any reason to pass any order on I.A.  
No.2 of 2011, which has been filed on behalf of the  
respondent No.1 and is entirely devoid of any material.  
However, let the special leave petition itself be listed for  
final disposal on 1st December, 2011, immediately after the  
other specially fixed matter, at 2.00 p.m.

(Chetan Kumar) (Juginder Kaur)  
Court Master Assistant Registrar